

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF TARAPUR TEXTILE PARK LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Tarapur Textile Park Limited
2.	Date of incorporation of corporate debtor	21/03/2006
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70100MH2006PLC160599
5.	Address of the registered office and principal office (if any) of corporate debtor	Amar Mahal, Ground floor, Near Chandan Cinema, Juhu, Mumbai, Maharashtra - 400049 India
6.	Insolvency commencement date in respect of corporate debtor	06/12/2022 (The CIRP has commenced on 06/12/2022. The undersigned was appointed as the Interim Resolution Professional vide Order dated 20/12/2022, copy of which was uploaded on the portal of Hon'ble NCLT on 03/01/2023)
7.	Estimated date of closure of insolvency resolution process	04/06/2023 (Being 180 days from 06/12/2022)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Prashant Jain Registration No. IBBI/IPA-001/IP-P01368/2018-2019/12131
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Add: A501, Shanti Heights, Plot No. 2,3,9B/10, Sector 11, Koparkharine, Thane, Navi Mumbai-400709 Email id: ipprashantjain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-610, BSEL Techpark,, Sector 30 A, Opp. Vashi Railway Station, Navi Mumbai – 400703 Email: tarapur.cirp@gmail.com
11.	Last date for submission of claims	17/01/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the **TARAPUR TEXTILE PARK LIMITED** on 06/12/2022 (The CIRP has commenced on 06/12/2022. The undersigned was appointed as the Interim Resolution Professional vide Order dated 20/12/2022, copy of which was uploaded on the portal of Hon'ble NCLT on 03/01/2023)

The creditors of **TARAPUR TEXTILE PARK LIMITED** are hereby called upon to submit their claims with proof on or before 17/01/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Prashant Jain
Interim Resolution Professional
in the matter of Tarapur Textile Park Limited
Registration No.: IBBI/IPA-001/IP-P01368/2018-2019/12131
Date: 05/01/2023
Place: Mumbai

SBI
IT Human Resources Department, State Bank of India, Global IT Centre,
Sector 11, CBD Belapur, Navi Mumbai - 400614

NOTICE INVITING TENDER

RFP NO: SBI/GITC/IT-HR/2022-23/923 DATED: 05.01.2023
Bids are invited by State Bank of India from the eligible bidders for Procurement of Licenses for IT learning contents with a suitable LMS. For details, please visit 'Procurement News' at <https://www.sbi.co.in> and e-Procurement agency portal <https://etender.sbi/sbi/>. Commencement of download of RFP: From 05.01.2023. Last date and time for submission of bids: 30.01.2023 up to 15:30 hrs.

IT Human Resources Department

SBI
Estate Department,
Global IT Centre, Sector 11, CBD Belapur, Navi Mumbai - 400614

NOTICE INVITING TENDER

State Bank of India invites bids for Annual Operation and Maintenance contract of 33/0.415 KV substations and DG sets including B. Check of DG Sets, Electrical Installation etc. at GIC Main building & Railway station buildings in Navi Mumbai - 400614. For details and corrigendum issued in future, if any, please see "Procurement News" at Bank's website <https://bank.sbi.or> www.sbi.co.in. Last Date: 27.01.2023 up to 15:00 hrs.

Place: Navi Mumbai
Date: 05.01.2023
Deputy General Manager (F&O)

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF TARAPUR TEXTILE PARK LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Tarapur Textile Park Limited
2. Date of incorporation of corporate debtor	21/03/2006
3. Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70106MH2006PLC160599
5. Address of the registered office and principal office (if any) of corporate debtor	Amar Mahat, Ground Floor, Near Chandan Cinema, Juhu, Mumbai, Maharashtra - 400049 India
6. Insolvency commencement date in respect of corporate debtor	06/12/2022 (The CIRP has commenced on 06/12/2022. The undersigned was appointed as the Interim Resolution Professional vide Order dated 20/12/2022, copy of which was uploaded on the portal of Hon'ble NCLT on 03/01/2023)
7. Estimated date of closure of insolvency resolution process	04/06/2023 (Being 180 days from 06/12/2022)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Prashant Jain Registration No. IBBI/PA-001/IP-P01368/2018-2019/12131
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Add: A501, Shanti Heights, Plot No. 2-3, 9B/10, Sector 11, Koparkhane, Thane, Navi Mumbai-400709 Email id: iprashantjain@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	E-6/16, BSEEL Techpark, Sector 30 A, Opp. Vashi Railway Station, Navi Mumbai - 400703 Email: tarapur.cirp@gmail.com
11. Last date for submission of claims	17/01/2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the TARAPUR TEXTILE PARK LIMITED on 06/12/2022. The CIRP has commenced on 06/12/2022. The undersigned was appointed as the Interim Resolution Professional vide Order dated 20/12/2022, copy of which was uploaded on the portal of Hon'ble NCLT on 03/01/2023. The creditors of TARAPUR TEXTILE PARK LIMITED are hereby called upon to submit their claims with proof on or before 17/01/2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Prashant Jain
Interim Resolution Professional in the matter of Tarapur Textile Park Limited
Registration No.: IBBI/PA-001/IP-P01368/2018-2019/12131

CONCOR CORPORATION OF INDIA LTD.
(A NAVY/INIA UNDERSTANDING OF GOVT. OF INDIA)
CONCOR 3rd Floor, NSIC Building, NSIC Business Park, Opp. Datta NSIC Metro Station, New Delhi-110020

Tender Notice (E-TENDERING MODE ONLY)

Tender No.	CON/IT/73075/22/01
Name of Work	Open Tender in Two Bid System for Supply, Installation, Testing & Commissioning of IP Address Management (IPAM) Solution in HA mode with one year warranty and two years AMC support at CONCOR's Central Site at ICD/TKD, New Delhi.
Estimated Cost	Rs. 1,98,81,341/- (including tax)
Completion Period	90 Days (period for Supply, Installation, Testing, Commissioning, acceptance and one-month successful run), One year warranty and two years AMC Support after acceptance of the System.
Earnest Money Deposit	Rs. 3,97,627,00/- (Three Lac Ninety Seven Thousand Six Hundred Twenty Seven only) through e-payment. *MSME exemption on EMD.
Performance Bank Guarantee	3% of total awarded contract value
Cost of Document	Rs. 1,000.00/- inclusive of all taxes and duties through e-payment.
Tender Processing Fee	Rs. 4,000.00/- plus taxes as applicable (Non-refundable) through e-payment.
Date of Sale (Online)	From 05/01/2023 11:00 hrs. to 25/01/2023 (up-to 17:30 hrs.)
Date & Time of submission of tender	27/01/2023 up to 12:30 hrs.
Date & Time of opening of tender	27/01/2023 up to 16:00 hrs.

CONCOR reserves the right to reject any or all the tenders without assigning any reason therefor. This tender can be downloaded from the website (www.tenderindia.com/CONCOR), Corrigendum / Addendum to this Tender, if any, will be published on website www.concorindia.com.
Executive Director (P&S)/Anand-I

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Nippon India Mutual Fund
Wealth sets you free

Nippon Life India Asset Management Limited
(CIN - L65910MH1995PLC220793)
Registered Office: 4th Floor, Tower A, Peninsula Business Park, Ganapatrao Kadam Marg, Lower Parel (W), Mumbai - 400 013. Tel No. +91 022 6808 7000
Fax No. +91 022 6808 7097 • mf.nipponindiam.com

Record Date
January 10, 2023

Notice is hereby given that the Trustee of Nippon India Mutual Fund ("NIMF") has approved the following Distribution on the face value of Rs. 10/- per unit under Income Distribution cum capital withdrawal (IDCW) option of the undernoted scheme of NIMF, with January 10, 2023 as the record date:

Name of the Scheme(s)	Amount of Distribution (₹ per unit)*	NAV as on January 03, 2023 (₹ per unit)
Nippon India Balanced Advantage Fund - IDCW Option	0.1700	28.8401
Nippon India Balanced Advantage Fund - Direct Plan - IDCW Option		37.3652

*Income distribution will be done, net of tax deducted at source, as applicable.

Pursuant to payment of dividend/IDCW, the NAV of the Scheme will fall to the extent of payout, and statutory levy, if any. The IDCW payout will be to the extent of above mentioned Distribution amount per unit or to the extent of available distributable surplus, as on the Record Date mentioned above, whichever is lower.

For units in demat form : IDCW will be paid to those Unitholders/Beneficial Owners whose names appear in the statement of beneficial owners maintained by the Depositories under the IDCW Plan/Option of the Scheme as on record date.

All unit holders under the IDCW Plan/Option of the above mentioned scheme, whose names appear on the register of unit holders on the aforesaid record date, will be entitled to receive the IDCW.

For Nippon Life India Asset Management Limited
(Asset Management Company for Nippon India Mutual Fund)
Sd/-
Authorised Signatory

Mumbai
January 04, 2023

Make even idle money work! Invest in Mutual Funds

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

INERTIA STEEL LIMITED
Registered Office: 422, Tulsiyani Chamber, Nariman Point, Mumbai - 400021.
Tel. No. +91-022-22832381; E-mail: contact@inertiasteel.com; Website: www.inertiasteel.com.
Corporate Identification Number L51900MH1984PLC033082

PRE-OFFER ADVERTISEMENT AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT UNDER REGULATION 18(7) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

This Pre-Offer Advertisement and Corrigendum to the Detailed Public Statement is issued by Kunvarji Finstock Private Limited (Manager to the Offer), for and on behalf of Mr. Vasantlal Ratilal Mehta (Acquirer) pursuant to regulation 18(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (SEBI (SAST) Regulations, 2011), in respect of the Open Offer to acquire 64,688 (Sixty Four Thousand Six Hundred and Eighty Eight) Equity Shares of ₹10/- each of Inertia Steel Limited ("Target Company" or "TC") representing 26.02% of the Voting Capital of the Target Company. The Detailed Public Statement (DPS) with respect to the aforementioned Open Offer was made on October 07, 2022, in Financial Express (English), Mumbai Lakshadweep (Marathi) and Jansatta (Hindi).

Shareholders of the Target Company are requested to kindly note the following:

- Offer Price:** The Offer is being made at a Price of ₹10/- (Rupees Ten only) per Equity Share, payable in cash and there has been no revision in the Offer Price.
- Recommendations of the Committee of Independent Directors:** A Committee of Independent Directors of the TC ("IDC") published its recommendation on the offer on January 4, 2023 in Financial Express (English), Mumbai Lakshadweep (Marathi) and Jansatta (Hindi). The IDC is of the opinion that the Offer Price to the Public Shareholders of the Target Company is fair and reasonable and is in line with SEBI (SAST) Regulations, 2011. Public Shareholders may, therefore, independently evaluate the offer and take an informed decision.
- This Offer is not a competing offer in terms of Regulation 20 of the SEBI Takeover Regulations. There has been no competitive bid to the Offer.
- The Letter of Offer (LOF) was mailed on 29/12/2022 to all the Public Shareholders of the Target Company whose E-Mails ID are registered and physical copies were dispatched on 29/12/2022 to all the Public Shareholders of the Target Company who are holding Physical Equity Shares as appeared in its Register of Members on 23/12/2022 ("Identified Date").
- Please note that a copy of the LOF (which includes the Form of Acceptance) is also available on the websites of SEBI (www.sebi.gov.in), the Target Company (www.inertiasteel.com), the Registrar to the Offer (www.purvashare.com), the Manager (www.kunvarji.com), BSE (www.bseindia.com), from which the Public Shareholders can download/print the same.
- There are currently no outstanding convertible instruments to be converted into Equity Shares of the Target Company at a future date. There has been no merger/ de-merger or spin-off in the Target Company during the past three years.
- Instructions for Public Shareholders:

A. In case of Equity Shares are held in Physical Form:
The Public Shareholders who are holding Physical Equity Shares and intend to participate in the Open Offer shall approach the seller broker. The seller broker should place bids on the Designated Stock Exchange platform with relevant details as mentioned on physical shares certificate(s). The selling broker shall print TRS generated by the exchange bidding system. TRS will contain the details of the order submitted folio no., certificate no., Dist no., the number of Equity Shares etc. and such Equity Shareholders should note Physical Equity Shares will not be accepted unless the complete set of documents as mentioned on page 24 is submitted. Acceptance of the Physical Equity Shares for the Open Offer shall be subject to verification by the Registrar & Transfer Agent (RTA). On receipt of the confirmation from the RTA, the bid will be accepted otherwise it would be rejected and accordingly the same will be depicted on the Exchange platform.

B. In case of Equity Shares are held in the Dematerialized Form: eligible person(s) may participate in the offer by approaching their respective selling broker and tender shares in the Open Offer as per the procedure mentioned on page 23 of the letter of offer.

C. Procedure for tendering the Shares in case of non-receipt of the Letter of Offer
In case of non-receipt of the LOF, the Public Shareholders holding the Equity Shares may download the same from the websites of SEBI at www.sebi.gov.in, Manager to the Offer at www.kunvarji.com, the Registrar to the Offer at www.purvashare.com and BSE at www.bseindia.com. Alternatively, they may participate in the Offer by providing their application in plain paper in writing signed by all Shareholder(s), stating name, address, the number of Equity Shares held, client ID number, DP name, DP ID number, Folio No, certificate no., Dist no., (in case of physical shares) number of equity shares tendered and other relevant documents and other relevant documents as mentioned on page 25 of the LOF.

- In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer was submitted to SEBI on 14th October, 2022. All observations, received from SEBI by way of their letter no. SEBI/HO/CFD/DCR-2/OW/2022/63091/01 dated December 21, 2022 in terms of Regulation 16(4) of the SEBI (SAST) Regulations, have been duly incorporated in the LOF.
- There have been no other material changes in relation to the Offer, since the date of the Public Announcement on September 29, 2022, saves as otherwise disclosed in the DPS and the Letter of Offer.
- As of date, to the best of the knowledge of the Acquirer, no statutory approvals are required for the Offer except as mentioned in the Letter of Offer.
- The Open Offer will be implemented through Stock Exchange Mechanism made available by the Stock Exchanges in the form of a Separate Window (Acquisition Window) as provided under the SEBI (SAST) Regulations, 2011 and SEBI circular CIR/CFD/POLICY/CELL/2015 dated 13th April 2015 as amended via SEBI circular CFD/DCR2/CIR/P/2016/131 dated October 09, 2016. The Acquirer has through whom the purchases and settlement of the Open Offer shall be made during the Tendering period. The detailed procedure for tendering of shares is given in para - 9 "Procedure for Acceptance and Settlement" of the Letter of Offer.

12. Revised Schedule of Activities :

ACTIVITY	DATE AND DAY (AS MENTIONED IN DLOF)	DATE AND DAY (AS MENTIONED IN LOF)
Public Announcement (PA) Date	29/09/2022, Thursday	29/09/2022, Thursday
Publication of Detailed Public Statement (DPS) in the newspapers	07/10/2022, Friday	07/10/2022, Friday
Filing of the Draft Letter of Offer with SEBI	14/10/2022, Friday	14/10/2022, Friday
Last date for Public Announcement of a competing offer	01/11/2022, Tuesday	01/11/2022, Tuesday
Last date for SEBI observations on Draft Letter of Offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	09/11/2022, Wednesday	21/12/2022, Wednesday
Identified Date*	11/11/2022, Friday	23/12/2022, Friday
Letter of Offer to be dispatched to Shareholders	18/11/2022, Friday	30/12/2022, Friday
Last Date by which the committee of the Independent Directors of the Target Company shall give its recommendation	23/11/2022, Wednesday	04/01/2023, Wednesday
Last date for upward revision of the Offer Price and/or the Offer Size	24/11/2022, Thursday	05/01/2023, Thursday
Date of publication of offer opening Public Announcement	24/11/2022, Thursday	05/01/2023, Thursday
Date of commencement of Tendering Period (Offer Opening Date)	25/11/2022, Friday	06/01/2023, Friday
Date of expiry of Tendering Period (Offer Closing Date)	08/12/2022, Thursday	19/01/2023, Thursday
Last Date for completion of all requirements including payment of consideration	22/12/2022, Thursday	03/02/2023, Friday

*Identified Date is only for the purpose of determining the Equity Shareholders of the Target Company as on such date through the Letter of Offer would be sent. It is clarified that all the Shareholders holding Equity Shares of the Target Company (registered or unregistered) (except all the Acquirer, Seller and Promoter and Promoter group of the Target Company) are eligible to participate in this Offer at any time before the closure of this Offer.

The Acquirer accept full responsibility for the information contained in this advertisement and also for the obligations of the Acquirer as laid down in SEBI (SAST) Regulations 2011. This Advertisement will also be available on SEBI's website at www.sebi.gov.in.

Issued by the Manager to the Offer on behalf of the Acquirer

KUNVARJI FINSTOCK PRIVATE LIMITED
Block B, First Floor, Siddhi Vinayak Towers, Off S. G. Highway Road, Mouje Makarba, Ahmedabad, Gujarat - 380051
SEBI Reg. No. : MB/INM000012564
Email Id : niraj.thakkar@kunvarji.com;
Website: www.kunvarji.com
Contact Person: Mr. Niraj Thakkar / Mr. Ronak Dhruve
Tel. No. : 079- 66669000

For and on behalf of the Acquirer
Mr. Vasantlal Ratilal Mehta

KUNVARJI
SINCE 1988
Driven By Knowledge

Date: 05/01/2023
Place: Mumbai

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

THE FEDERAL BANK LTD. REG. OFFICE: PB. No: 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101 Phone: 0484-2622263, E-MAIL: secretarial@federalbank.co.in, Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the following Share Certificates have been reported lost. Letter of Confirmation in lieu of Share Certificates reported as lost shall be issued, if no valid objection is received within 15 days from the date of publication of this notice.

SL No.	NAME	FOLIO	CERT. NO.	DIST.NO.	NO. OF SHARES
1	HARI RAM GUPTA	14695	502834	7211541-7216040	9000
			602537	1702036883-1702041382	
2	HARI RAM GUPTA	10705	501917	5383781-5388280	9000
			601708	1700396808-1700401307	

Sd/-
Samir P Rajdev
Company Secretary

Place: Aluva
Date : 05.01.2023

THE MAHARASHTRA STATE CO-OPERATIVE BANK LTD., MUMBAI
(Incorporating The Vidarbha Co-op Bank Ltd.)
Scheduled Bank
Head Office: (Sir Vitthaladas Thackersey Smriti Bhavan.)
9, Maharashtra Chamber of Commerce Lane, Fort, Mumbai - 400 001,
Post Box No. 472, Tel Nos. 91-022-69801151, 1152/22878015 to 20
Website: <https://mscbank.com>

TENDER NOTICE FOR LEASE / SALE

The Secured properties of following SSK/Soot Gimi /Prakriya Sanstha are attached by the MSC Bank as per provisions of SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI Act, 2002).

A) Bank invites the bids with packed envelop for "lease out" the properties of

- 1) Mahesh (Kada) SSK Ltd., Kada, Dist. Beed.
- 2) Taluka Shetkari Dal Mill Prakriya Sanstha Ltd., Malkapur, Tal-Udgir, Dist.-Latur
- 3) Shetkari SSK Ltd., Deogaon, Tal-Dhamangaon, Dist-Amravati

C) Bank invites the bids with packed envelop for "Lease/sale" - Those properties at Sr no. 4, 6 to 9 whose advertisement for Sale/Lease has been published by the Bank more than 10 times of the said Institute.

- 4) Jijamata Sahakari Sakhar Karkhana Ltd., Dusarbid, Tal. Sindkhedraja, Dist. Buldhana, (Liquidation)
- 5) Yogeshwari Sahakari Soot Gimi Ltd., Ambejogai, Dist- Beed
- 6) Jai Kisan Sahakari Sakhar Karkhana Ltd., Bodegaon, Tal. Darvha, Dist. Yavatmal
- 7) Sw.Bapuraoji Deshmukh Sahakari Sakhar Karkhana Ltd., Vela, Tal. Hinganghat, Dist. Wardha.
- 8) Panzarakan SSK Ltd., Bhadne, Tal. Sakri, Dist. Dhule.
- 9) Sharada Yantramag, Vinkar SSG Ltd., Kumbhari, Tal- South Solapur, Dist-Solapur

The bids with packed sealed envelop should mention bid for "Sale" or "Lease", The details Programme Schedule mentioned below.

The detailed terms & conditions, guidelines and further details are available on Bank's official Website: <https://mscbank.com> from 05/01/2023 onwards.

Sr.No.	Details	Date
1	Buy/download Tender Document	05.01.2023 to 19.01.2023
2	Inspection of the Property	11.01.2023 to 12.01.2023 (by 10.00 a.m. to 5.00 p.m.)
3	Submission of Tender	Di.19.01.2023 (by 5.00 p.m.)
4	Bid Opening Date	For Sr.No.1 at 11.00 a.m., Sr.No.2 at 12.00 p.m., Sr.No.3 at 02.00 p.m., 21.01.2023
		For Sr.No.04 at 11.00 a.m., Sr.No.5 at 12.00 p.m., Sr.No.6 at 02.00 p.m., 23.01.2023
		For Sr.No.7 at 11.00 a.m., Sr.No.8 at 12.00 p.m., Sr.No.9 at 02.00 p.m.,

STATUTORY LEASE NOTICE UNDER SARFAESI ACT, 2002

The Borrower and Guarantors are hereby notified by the total outstanding dues of the MSC Bank & Consortium Bank before the opening of bid. Failing which, the secured assets will be Leased out/sale out for recovery of dues and if the entire outstanding dues are not recovered from rent/sale amount, the balance amount if any, will be recovered with interest and cost from you. This notice was already given vide our advertisement of previous respective sale / lease. Hence complied the statutory provision of 30 days.

Sd/-
(Dr. Ajit Deshmukh)
Managing Director & Authorised Officer
The Maharashtra State Co-operative Bank Ltd., Mumbai

Date : 05.01.2023
Place : Mumbai

IDBI mutual

IDBI Asset Management Limited
CIN: U65100MH2010PLC199319
Registered Office: IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005
Corporate Office: 4th Floor, IDBI Tower, WTC Complex, Cuffe Parade, Colaba, Mumbai - 400005
Tel: (022) 66442800 Fax: (022) 66442801 Website: www.idbimutual.co.in E-mail: contactus@idbimutual.co.in

NOTICE CUM ADDENDUM NO. 32/2022-23
Appointment of Dealer in department of Fund Management - Debt and Key Personnel of IDBI Asset Management Limited:

Investors are requested to note that Mr. Vishwas Anil Gorgeonkar has been appointed as a Dealer in department of Fund Management - Debt and Key Personnel of IDBI Asset Management Limited ("IDBIAMC") w.e.f. **January 01, 2023**

All the other provisions of the Statement of Additional Information (SAI), Scheme Information Document (SIDs) and Key Information Memorandum (KIMs) except as specifically modified herein above remain unchanged.

This Addendum shall form an integral part of Statement of Additional Information, Scheme Information Documents / Key Information Memorandum of the above mentioned schemes of IDBI Mutual fund, as amended from time to time.

For IDBI Asset Management Limited
(Investment Manager to IDBI Mutual Fund)
Sd/-
Company Secretary and Chief Compliance Officer

Place : Mumbai
Date : January 04, 2023

Statutory Details: IDBI Mutual Fund has been set up as a trust sponsored by IDBI Bank Limited with IDBI MF Trustee Company Limited as the Trustee ("Trustee" under the Indian Trusts Act, 1882) and with IDBI Asset Management Limited as the Investment Manager.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

OFFER OPENING PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF
ARIHANT TOURNESOL LIMITED
(CIN: L15315MH1991PLC326590)
("AT" / "TARGET COMPANY" / "TC")
Registered Office: Plot No. B-3, In Front of Shakti Tyres, MIDC Ph-1, Akola - 444001, Maharashtra, India
Phone No. +91-022-62434646; Email id: info@arihantournesol.com; Website: www.arihantournesol.com

This Advertisement is being issued by Navigator Corporate Advisors Limited, on behalf of Mr. Anubhav Agarwal (hereinafter referred to as "the Acquirer") pursuant to regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations") in respect of Open Offer ("Offer") for the acquisition up to 25,73,558 Equity Shares of Rs. 10/- each representing 26.00% of the total equity and voting share capital of the Target Company. The Detailed Public Statement ("DPS") pursuant to the Public Announcement ("PA") made by the Acquirer has appeared in Financial Express - English Daily (all editions); Jansatta - Hindi Daily (all editions) and Mahasagar - Marathi Daily (Akola & Mumbai edition) on 18th November, 2022.

1. The Offer Price is Rs. 1.50/- (Rupee One and Paise Fifty only) per equity share payable in cash ("Offer Price").
2. Committee of Independent Directors ("IDC") of the Target Company are of the opinion that the Offer Price of Rs. 1.50/- (Rupee One and Paise Fifty only) offered by the Acquirer is in accordance with the relevant regulations prescribed in the Takeover Code and prima facie appear to be justified. The recommendation of IDC was published in the aforementioned newspapers on 04th January, 2023.
3. There has been no competitive bid to this Offer.
4. The completion of dispatch of The Letter of Offer ("LOF") to all the Public Shareholders of Target Company was completed on 30th December, 2022.
5. Please note that a copy of the LOF is also available on the website of Securities and Exchange Board of India (SEBI), www.sebi.gov.in and also on the website of Manager to the Offer, www.navigatorcorp.com and shareholders can also apply on plain paper as per below details:
Eligible Person(s) may participate in the Offer by approaching their respective Broker/Selling Broker and tender Shares in the Open Offer as per the procedure along with other details.
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer had been submitted to SEBI on 21st November, 2022. We have received the final observations in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its Letter No. SEBI/HO/CFD/RAC/DCR-2/P/OW/63100/2022 dated December 21, 2022 which have been incorporated in the LOF.
7. Any other material changes from the date of PA: Nil
8. **Schedule of Activities:**

Activity	Original Date	Original Day	Revised Date	Revised Day
Public Announcement	11.11.2022	Friday	11.11.2022	Friday
Publication of Detailed Public Statement in newspapers	18.11.2022	Friday	18.11.2022	Friday
Submission of Detailed Public Statement to BSE, Target Company & SEBI	18.11.2022	Friday	18.11.2022	Friday
Last date of filing draft letter of offer with SEBI	25.11.2022	Friday	23.11.2022	Wednesday
Last date for a Competing offer	09.12.2022	Friday	09.12.2022	Friday
Receipt of comments from SEBI on draft letter of offer	16.12.2022	Friday	21.12.2022	Wednesday
Identified date*	20.12.2022	Tuesday	23.12.2022	Friday
Date by which letter of offer be dispatched to the shareholders	27.12.2022	Tuesday	30.12.2022	Friday
Last date for revising the Offer Price	02.01.2023	Monday	05.01.2023	Thursday
Comments from Committee of Independent Directors of Target Company	30.12.2022	Friday	04.01.2023	Wednesday
Advertisement of Schedule of activities for open offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchange and Target Company	02.01.2023	Monday	05.01.2023	Thursday
Date of Opening of the Offer	03.01.2023	Tuesday	06.01.2023	Friday
Date of Closure of the Offer	16.01.2023	Monday	19.01.2023	Thursday
Payment of consideration for the acquired shares	31.01.2023	Tuesday	03.02.2023	Friday
Final report from Merchant Banker	07.02.2023	Tuesday	10.02.2023	Friday

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirer, Promoters and Sellers) are eligible to participate in the Offer any time before the closure of the Offer.

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRER MR. ANUBHAV AGARWAL

NAVIGANT CORPORATE ADVISORS LIMITED
423, A Wing, Bonanza, Saha Plaza Complex, J B Nagar, Andheri Kurla Road, Andheri (East), Mumbai - 400 059. Tel No. +91 22 4120 4837 / 4973 5078
Email id: navigant@navigatorcorp.com Website: www.navigatorcorp.com
SEBI Registration No: INM000012243 Contact person: Mr. Sarthak Vijlani

Place: Mumbai
Date: January 04, 2023

